

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-505

Appeal No- 03/252/ND/2021

IN THE MATTER OF:

Agerson Telecommunications Pvt Ltd

....Applicant

V/s

RoC

....Respondent

SECTION

U/s 252

Order delivered on 11.03.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: CS Aman Kesarwani

For the Respondent

: Kunal Sharma and Zehra Khan, Standing Counsels and
Shreya Choudhary, Advocate for Income Tax Department

ORDER

Ld. ARoC has submitted that she has already filed the reply on 09.03.2021 but the same is not on the record. So, Ld. ARoC is requested to share the diary number of filing with the Court Officer. Thereafter, the Court Officer/Registry is directed to place it on the record on or before next date of hearing.

Ld. Counsel for the Income Tax Department has appeared and seeks time to file the reply/report. Prayer is allowed. Last opportunity is given to the Income Tax Department to file the reply. List the matter on **20.04.2021**.

541-

(K.K. VOHRA)
MEMBER (T)

541-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)